

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. I

CENTRAL SALES TAX APPEAL NO. 7 OF 2019
WITH
CENTRAL SALES TAX MISC. APPLICATION NO. 52026 OF 2024

(Arising out of order dated 01.08.2019 passed by the Haryana Tax Tribunal Chandigarh in Appeal No. 914-920/2010-11)

M/s Hindustan Petroleum Corporation Ltd. **.....Appellant**
Ambala Cantt.
Haryana

VERSUS

- 1. The State of Haryana**
Through Excise and Taxation Officer-
Cum-Assessing Authority,
Ambala
Haryana
- 2. The State of Himachal Pradesh** **.....Respondents**
Through Excise and Taxation Officer-
Cum-Assessing Authority,
Parwanoo (H.P.)

APPEARANCE:

Request letter for withdrawal of appeal on behalf of the appellant
NONE for the respondents

CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision : 18.10.2024

FINAL ORDER NO. 59383/2024

JUSTICE DILIP GUPTA:

The communication dated 18.10.2024 sent by the Chief Manager of Hindustan Petroleum Corporation Limited¹ has been placed before us. This letter is in connection with Central Sales Tax Appeal

1 **the appellant**

Nos. 6 to 9 of 2019 that have been filed by the appellant. The letter seeks permission for withdrawal of four appeals for the reason that the appellant had applied under the Haryana One Time Settlement Scheme for Recovery of Outstanding Dues, 2023 and an order of provisional settlement in Form OTS-4A was issued. It has also been pointed out that the last date for submission of Form OTS-6 is November 6, 2024 and that can be submitted only if the appeals before the Tribunal are withdrawn.

2. In view of the urgency of the matter, the files were summoned from the office and are being taken up.

3. As the appellant has made a prayer for withdrawal of the appeal and since the matter is being settled under the Haryana One Time Settlement Scheme for Recovery of Outstanding Dues, 2023, the appeal is, dismissed, as withdrawn. Miscellaneous application also stands disposed of accordingly.

(Dictated & pronounced in the Open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)